

**PARLIAMENTARY DEBATES**  
(Part I—Questions and Answers)  
**OFFICIAL REPORT**

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**HOUSE OF THE PEOPLE**

Tuesday, 17th June, 1952

The House met at a Quarter Past  
Eight of the Clock.

[MR. SPEAKER in the Chair]

MEMBER SWORN

Shri Murli Manohar (Ballia Dist. East).

**ORAL ANSWERS TO QUESTIONS****MAINTENANCE ALLOWANCE**

\*876. **Sardar Hukam Singh:** Will the Minister of Rehabilitation be pleased to state:

(a) whether the Government of India are taking up the review of cases of all displaced persons who were granted maintenance allowance; and

(b) what the object of this review is?

**The Minister of Rehabilitation (Shri A. P. Jain):** (a) Yes.

(b) (i) To determine the eligibility of the grantees in the light of the declarations filed by them; and

(ii) to re-assess the amount of maintenance allowance due on the basis of the claims filed/assessed.

**Sardar Hukam Singh:** What is the total amount disbursed so far?

**Shri A. P. Jain:** 1949-50— Rs. 10, 336/2/-;  
1950-51— Rs. 15,22,618/-/-;  
1951-52— Rs. 30,11,819/-/-;

**Sardar Hukam Singh:** Is it contemplated to continue this grant till the question of compensation is settled finally?

**Shri A. P. Jain:** Well, the scheme is being reviewed from time to time, and it will be continued so long as it is considered necessary.

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**Sardar Hukam Singh:** Is this allowance being given out of the rents collected out of the evacuee property, or has Government contributed anything?

**Shri A. P. Jain:** These allowances were being paid from the income of the evacuee property, but, of late, an objection has been raised by the audit, and they are now being paid from the general revenues.

**Sardar Hukam Singh:** What has been the administrative expense so far in running this institution?

**Shri A. P. Jain:** Most of the work is being done by the Central Ministry and other permanent officers. Some new officers have been employed, but I have not got the figures of the new employees.

**IMPORT OF MACHINERY**

\*877. **Sardar Hukam Singh:** Will the Minister of Commerce and Industry be pleased to state:

(a) whether any licenses for import of such machinery as are manufactured in the country were issued during the year 1951-52; and

(b) if so, what were these items?

**The Deputy Minister of Commerce and Industry (Shri Karmarkar):** (a) Yes, Sir. The issue of licences under this category is generally governed by the directions contained in Import Trade Control Plant and Machinery handbook 1952.

(b) The time and labour that would be taken to compile a statement on the lines required will not be commensurate with the value of the information so obtained. And in addition I should like to say that if the hon. Member refers to the handbook mentioned, he will find all the information there.